

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s)for Special Leave to Appeal(Civil)No(s).21029-21030/2008

(From the judgement and order dated 30/05/2008 in WA No.53/2005
& WA No. 54/2005 of The HIGH COURT OF GAUHATI AT AGARTHALA)

MOUMITA PODDER

Petitioner(s)

VERSUS

INDIAN OIL CORPORATION LTD.& ANR.

Respondent(s)

(With appln(s)for rectification of order passed earlier,permission to
place addl. documents on record,PERMISSION TO FILE LENGTHY LIST OF
DATES and with prayer for interim relief and office report))

Date: 19/02/2010 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR
HON'BLE MR. JUSTICE CYRIAC JOSEPH

For Petitioner(s) Mr. Pradip Ghosh, Sr. Adv.
Mr. Manoj, adv.
Ms. Aparna Sinha, Adv.
Mr. Abhijat P. Medh,Adv.

For Respondent(s) Mr. H.K. Puri,Adv.

R2 Mr. Rajiv Mehta ,Adv
Mr. Parthiv Goswami, Adv.

UPON hearing counsel the Court made the following

O R D E R

We have heard learned counsel for the
parties. But since the matter is likely to take
some time, let it be listed for final disposal on
7th April, 2010, at the top.

(Sheetal Dhingra) (Juginder Kaur)
Court Master Court Master